

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
STARRED QUESTION NO. 232
TO BE ANSWERED ON 15TH DECEMBER, 2015

ALLOCATION OF FOODGRAINS

*232. SHRI P. KARUNAKARAN:
SHRI KAPIL MORESHWAR PATIL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government is supplying foodgrains and essential commodities as per the demand/requirement of each State, if so, the details thereof indicating the total production, demand and allocation of the said commodities during each of the last two years and the current year, State/UT-wise;

(b) whether the Government has received any complaint regarding inadequate supply of essential commodities under Public Distribution System, if so, the details thereof and the corrective steps taken by the Government in this regard;

(c) whether the per capita allocation of foodgrains and essential commodities is in consonance with the average per capita consumption in the country, if so, the details thereof and the corrective steps proposed in this regard;

(d) whether allocation to some States has been reduced during the recent years, if so, the details thereof and the reasons therefor, State-wise; and

(e) whether requests have been received from some States for additional quota and if so, the details thereof and the action taken by the Government thereon along with the steps taken to check irregularities thereunder?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO 232 DUE FOR ANSWER ON 15.12.2015 IN THE LOK SABHA

(a): Allocation of foodgrains under Public Distribution System (PDS) is supplemental in nature and is not intended to make available the entire requirement of any commodity distributed under it to a household or a section of the society. With the objective to provide access to adequate quantity of quality food at affordable prices to people, Government of India has enacted National Food Security Act (NFSA) which has come into force with effect from 5.7.2013 which covers 2/3rd of the population. Persons belonging to priority households are entitled to receive 5kg of foodgrains per person per month and Antyodaya Anna Yojna (AAY) households are entitled to receive foodgrains @35kg per family per month at highly subsidized prices of Rs. 3/2/1 per kg for rice/wheat/coarse grains respectively. The States/UTs which are yet to implement the Act are being allocated foodgrains under existing TPDS @35kg per family per month for Below Poverty Line (BPL) families (including AAY families) and @15-35kg per family per month for Above Poverty Line (APL) families.

In so far as kerosene is concerned, Government makes quarterly allocation of PDS Superior Kerosene Oil (SKO) to States/UTs under the PDS for the purpose of cooking and illumination only. Further distribution of PDS SKO within the State/UT is the responsibility of the respective State/UT Government.

Taking into account the census of 2001, Central Government has fixed the quota of sugar for each State/UT for distribution through PDS. The Government has decontrolled the sugar sector by removing the levy obligation of sugar mills from 2012-13 sugar seasons. Under the new dispensation of sugar distribution through PDS, the State Government/UTs are required to procure it from the open market through a transparent system to meet the requirement for beneficiaries. The Central Government is reimbursing sugar subsidy to the States/UTs @Rs.18.50 per kg limited to the quantity based on their existing allocations.

The State/UT wise details of production, allocation and offtake of foodgrains, allocation of Kerosene and sugar under PDS/NFSA during the last two years and the current year are at Annex I to IV.

(b): There have been requests from the States/UTs for additional allocation of foodgrains. To meet the additional requirement of the States/UTs, Government has been making additional APL and BPL allocations to the States/UTs. A quantity of around 112 lakh tons, 76 lakh tons and 58 lakh tons of foodgrains have been additionally allocated to the States/UTs during 2013-14, 2014-15 and 2015-16 respectively over and above their normal entitlement under TPDS/NFSA for their additional TPDS requirements. In addition, Government has also been making additional allocation of foodgrains to the States/UTs for natural calamities, festivals etc.

Government has not received any complaint regarding shortage of PDS SKO in the recent past. Adequate stock of PDS SKO is available at the locations of Oil Marketing Companies in all States/UTs.

Government has not received any complaint regarding inadequate supply of sugar in PDS either.

(c): As per the 68th round of National Sample Survey (NSS), conducted by the Government, average cereal consumption per person per month is 11.2kg in rural India and 9.3kg in urban India. As already mentioned in part (a) above, allocation of foodgrains under PDS is supplemental in nature and is not intended to make available the entire requirement of any commodity distributed under it to a household or a section of the society.

Allocation of PDS kerosene is made to the States/UTs on historical basis for onward distribution to the beneficiaries through PDS network. There is variation in the per capita allocation on account of historical allocation, difference in LPG coverage etc. The scale of PDS Kerosene allocation to beneficiaries under various categories such as AAY, BPL is done by the State/UT Governments.

The quantity of sugar distributed in the States is 500 gm per person per month. However, in case of UTs/Hilly areas universal coverage is adopted where the distribution ranges from 500 gm per person per month to a maximum of 1625 gm per person per month.

(d): There has been no reduction in the normal TPDS foodgrain allocation to the States/UTs. Under NFSA also, it is already provided in the Act that if annual allocation of foodgrains to any State under the Act is less than their average annual offtake under normal TPDS for three years preceding the Act coming into force, the same shall be protected.

Allocation of PDS SKO is rationalized on various factors such as domestic Liquefied Petroleum Gas (LPG) and Piped Natural Gas (PNG) connections, non lifting of PDS SKO quota by the States/UTs concerned, cap on per capita SKO allocation for non LPG and PNG population.

The Central Government has not reduced the allocation of sugar quota to any State/UT.

(e): States/UTs, which has not implemented NFSA so far, have been requesting to continue additional APL and BPL allocation to them till implementation of NFSA. Considering the requests of these States/UTs, Government of India has made additional APL and BPL allocation of foodgrains to the non NFSA States/UTs during the current year upto March, 2016 or till implementation of NFSA by these States/UTs whichever is earlier.

In response to the requests of various State Governments for increased allocation of PDS Kerosene, the Government has allowed the States/UTs to draw one month quota of PDS Kerosene at non-subsidized rates for special needs.

Recently, the State Governments of Kerala, Madhya Pradesh and Uttarakhand had requested for allocation of additional festival quota of sugar. The request of the concerned State Government was not acceded as any increase in monthly or festival quota will have financial implication on the sanctioned budget on account of increased subsidy.

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TPDS is operated under the joint responsibility of the Central and State/UT Governments wherein the operational responsibilities for implementation of TPDS within the States/UTs rest with the concerned States/UTs. However, for maintaining supplies and securing availability and distribution of essential commodities, under PDS, the Government has notified the PDS (Control) Order, 2001 and the TPDS (Control) Order, 2015 in consonance with the NFSA, 2013. Further, a Nine Point Action Plan for curbing the leakages/diversion of foodgrains under TPDS was evolved in July, 2006 in consultation with the State/UT Governments for implementation by them. The Government has also initiated implementation of the plan scheme on 'End-to-end Computerisation of TPDS Operations' during the 12th Five Year Plan (2012-17) to ensure transparency and check leakages in the TPDS system under which financial assistance is being provided to States/UTs on cost sharing basis. The scheme envisages ration card data digitization, online allocation of foodgrains, computerization of supply-chain management and setting up of Transparency Portal, online Grievance Redressal Mechanism and toll free helpline number.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.232 DUE FOR ANSWER ON 15.12.2015 IN THE LOK SABHA.

Estimated Production Cereals**

State/UT	Production ('000 Tonnes)		
	2012-13	2013-14	2014-15*
Andhra Pradesh	17039.5	18114.1	16287.0
Arunachal Pradesh	359.0	373.5	0.0
Assam	5196.2	4992.5	4948.0
Bihar	15396.8	12383.8	12633.4
Chhattisgarh	6994.8	7113.5	6421.1
Goa	122.9	126.5	0.0
Gujarat	6484.0	8450.6	6404.9
Haryana	16096.0	16849.0	16688.0
Himachal Pradesh	1434.6	1477.4	1631.6
Jammu & Kashmir	1817.8	1764.0	1280.7
Jharkhand	3948.2	3707.1	4137.8
Karnataka	9604.0	10608.4	10560.0
Kerala	508.6	509.5	558.6
Madhya Pradesh	18524.6	18333.7	20784.5
Maharashtra	8667.3	10677.2	8596.1
Manipur	308.3	462.7	0.0
Meghalaya	261.3	316.8	0.0
Mizoram	38.5	67.2	0.0
Nagaland	557.0	582.1	0.0
Orissa	7584.4	7940.2	8529.8
Punjab	28490.0	29440.8	27388.5
Rajasthan	16410.9	15408.7	17801.1
Sikkim	100.2	96.5	0.0
Tamil Nadu	5382.9	8169.4	8813.2
Tripura	719.2	718.0	0.0
Uttar Pradesh	48413.4	48330.1	41024.6
Uttarakhand	1776.5	1719.9	1585.0
West Bengal	16354.2	16837.2	16332.0
A & N Islands	21.7	16.5	0.0
D & N Haveli	29.4	27.5	0.0
Delhi	89.7	122.1	0.0
Daman & Diu	3.8	4.0	0.0
Pondicherry	46.7	24.9	0.0
Others	0.0	0.0	3079.1
All India	238782.3	245790.3	235485.2

* As per Fourth Advance Estimates for 2014-15.

** Cereals include wheat rice and coarsegrains

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.232 DUE FOR ANSWER ON 15.12.2015 IN THE LOK SABHA.

Allocation and Offtake of RICE, WHEAT and Coarsegrains for the Years 2013-14 TO 2015-16 Under TPDS

(In Thousand tons)

SL.NO	STATES/UTs	2013-14		2014-15		2015-16*	
		Allocation	Offtake	Allocation	Offtake	Allocation	Offtake
1	Andhra Pradesh	3822.816	2688.167	2629.793	1587.263	1486.304	1416.166
2	Arunanchal Pradesh	101.556	100.162	101.556	96.646	67.704	66.805
3	Assam	1886.856	1788.041	1890.094	1840.293	1257.904	1168.875
4	Bihar (NFSA)	3804.791	3195.481	4914.900	3938.148	3409.987	3288.261
5	Chhatisgarh (NFSA)	1255.803	1232.282	1337.466	1329.701	922.704	922.704
6	Delhi (NFSA)	554.894	521.490	356.693	360.925	274.393	277.961
7	Goa	63.036	64.063	63.148	57.239	42.024	43.090
8	Gujarat	2085.108	1505.321	2087.795	1885.738	1390.072	1279.352
9	Haryana (NFSA)	632.504	486.102	795.000	732.473	530.000	523.682
10	Himachal Pradesh (NFSA)	517.968	502.905	507.996	498.365	338.664	338.273
11	Jammu & Kashmir	756.804	756.635	756.804	666.045	504.536	546.253
12	Jharkhand	1358.652	1022.392	1359.442	958.781	939.600	647.767
13	Karnataka (NFSA)	2456.382	2467.432	2542.657	2313.096	1739.253	1571.710
14	Kerala	1472.688	1466.713	1474.349	1441.726	981.792	953.754
15	Madhya Pradesh (NFSA)	2743.016	2519.347	3194.247	2911.381	2241.784	1996.993
16	Maharashtra (NFSA)	4716.136	4307.369	4527.492	4045.779	3070.128	2856.968
17	Manipur	170.952	160.435	171.379	172.281	113.968	102.432
18	Meghalaya	188.580	188.567	188.858	188.197	125.720	118.173
19	Mizoram	70.140	66.393	70.140	67.419	46.760	47.446
20	Nagaland	126.876	125.048	126.876	137.329	84.584	91.509
21	Odisha	2191.872	2073.182	2192.981	2008.221	1458.281	1300.324
22	Punjab (NFSA)	781.044	587.370	870.120	191.434	580.080	542.209
23	Rajasthan (NFSA)	2485.536	2399.933	2791.572	2723.600	1861.048	1779.697
24	Sikkim	44.280	45.932	44.283	42.789	29.519	27.188
25	Tamil Nadu	3722.832	3010.254	3722.832	3082.407	2481.888	2524.370
26	Telangana	0.000	0.000	1196.445	425.164	1019.680	828.435
27	Tripura	303.240	311.409	303.249	300.224	194.099	178.830
28	Uttar Pradesh	7268.520	6755.502	7274.773	6213.857	4845.680	4575.239
29	Uttrakhand	511.992	511.274	512.647	539.743	339.828	340.532
30	West Bengal	3857.196	3560.451	3860.971	3752.948	2427.168	2373.930
31	A&N Islands	34.020	32.045	34.020	24.727	22.680	19.361
32	Chandigarh (NFSA)	35.852	24.725	31.212	27.018	13.005	14.762
33	D&N Haveli	10.464	13.192	10.470	12.436	6.976	8.488
34	Damen& DIU	5.652	0.725	5.661	2.266	3.796	0.484
35	Lakshadweep	4.620	3.090	4.620	5.044	3.080	1.810
36	Puducherry	60.312	33.427	60.372	5.950	30.156	4.526
	TOTAL	50102.990	44526.856	52012.913	44586.653	34884.845	32778.359

* offtake is against the allocation upto November, 2015

Above allocation and offtake includes addl. APL allocation and offtake also.

Offtake Source: FCI

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.232 DUE FOR ANSWER ON 15.12.2015 IN THE LOK SABHA.

State-wise PDS SKO allocation in KL

Sl. No.	Name of States/UTs	2015-16 (approved allocation)	2014-15	2013-14
1	A & N ISLANDS	5772	6408	6912
2	ANDHRA PRADESH	266676	320580	465996
3	ARUNACHAL PRADESH	10320	11460	11479
4	ASSAM	321372	327924	327966
5	BIHAR	796704	812964	814068
6	CHANDIGARH	2988	3324	3528
7	CHATTISGARH	172272	175788	180072
8	D&N HAVELI	1836	2040	2280
9	DAMAND AND DIU	828	876	876
10	DELHI	0	0	53424
11	GOA	5136	5244	5244
12	GUJARAT	657336	670752	673416
13	HARYANA	88344	90144	91260
14	HIMACHAL PRADESH	24144	24636	24660
15	JAMMU & KASHMIR*	81180	90198	94698
16	JHARKHAND	262572	267936	268704
17	KARNATAKA	509832	522768	522888
18	KERALA	117780	120180	120192
19	LAKSHADWEEP	984	1008	1008
20	MADHYA PRADESH	589824	625572	625668
21	MAHARASHTRA	626256	695844	730464
22	MANIPUR	23388	24960	24967
23	MEGHALAYA	25428	25944	25944
24	MIZORAM	6672	7416	7800
25	NAGALAND	16752	17088	17100
26	ORISSA	389724	397680	398988
27	PUDUCHERRY	4260	4344	4440
28	PUNJAB	85380	89664	90132
29	RAJASTHAN	495180	505284	508764
30	SIKKIM	5712	6348	6348
31	TAMIL NADU	341724	348696	348696
32	TELANGANA	174480	145404	0
33	TRIPURA	38400	39180	39180
34	UTTAR PRADESH	1557600	1589388	1590000
35	UTTRAKHAND	35196	35916	36168
36	WEST BENGAL	943332	962580	963528
	TOTAL ALLOCATION	8685384	8975538	9086858

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.232 DUE FOR ANSWER ON 15.12.2015 IN THE LOK SABHA.

STATEMENT SHOWING STATE WISE PROVISIONAL QUANTITY OF SUGAR DISTRIBUTED FROM 1st JUNE, 2013.

(As on 09.12.2015)
(Quantity in MT)

Sl. No.	States/UTs	Financial Year		
		2013-14 #	2014-15 #	2015-16 #
1	A & N	3470.93	4646.24	
2	Andhra Pradesh	112940.49	80751.00	34140.00
3	Arunachal Pradesh *			
4	Assam *			
5	Bihar *			
6	Chandigarh	157.50		
7	Chhattisgarh	42621.00	56156.00	28079.00
8	Daman & Diu *			
9	Delhi	17423.80	18341.65	
10	DNH *			
11	Goa	604.84	1486.64	339.06
12	Gujarat	53085.00	74970.00	37485.00
13	Haryana	25358.01	29099.52	13212.46
14	Himachal Pradesh	48759.55	43275.13	
15	Jammu & Kashmir	41772.00	84399.92	41772.00
16	Jharkhand **			
17	Karnataka	52679.57	106184.50	25908.00
18	Kerala	37645.36	52836.00	28218.00
19	Lakshadweep	529.92	978.45	213.11
20	Madhya Pradesh	111170.00	142093.30	72573.00
21	Maharashtra		133941.03	87539.97
22	Manipur		21364.00	10578.00
23	Meghalaya	5112.00	10224.00	10224.00
24	Mizoram	2060.00		
25	Nagaland	9560.00	14276.00	7074.00
26	Odisha *			
27	Puducherry	7473.10	1443.44	714.42
28	Punjab **			
29	Rajasthan	78512.00	93196.00	22026.00
30	Sikkim	1638.00	2184.00	1928.00
31	Tamil Nadu	114990.00	136630.00	32460.00
32	Tripura	10000.00	13000.00	
33	Uttar Pradesh	319475.90	411216.00	104059.00
34	Uttrakhand	53418.86	72335.43	36198.00
35	West Bengal	67720.44	115162.66	41973.23
36	Telangana		43143.00	27143.00
	TOTAL	1218178.26	1763333.90	663857.24

* Not participating in the sugar subsidy scheme.

** Participated recently during the year 2015-16 only.

Quantity is based on the claims preferred by the State Government/UTs.